

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application.No.155/2009  
Dated the 4th day of January, 2010**

**CORAM :**

**HON'BLE Dr K B S RAJAN, JUDICIAL MEMBER**

**HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER**

J Ambikutty, Binder Gr.II,  
Government Press, Minicoy,  
Union Territory of Lakshadweep,  
residing at Q.95/3,  
Government Quarter, Minicoy. ... Applicant

By Advocate Mr ~~M.R.Hariraj~~

V/s

- 1 Union of India,  
represented by the Secretary to  
Government of India,  
Ministry of Home Affairs,  
New Delhi.
- 2 The Administrator,  
Union Territory of Lakshadweep,  
Kavaratti
- 3 The Secretary (Printing and Stationary)  
Union Territory of Lakshadweep,  
Kavaratti. ... Respondents

By Advocate Mr S Radhakrishnan

This application having been heard on 4<sup>th</sup> January, 2010, the Tribunal on the same day delivered the following

(ORDER)

Hon'ble Dr K.B.S.RAJAN, Judicial Member

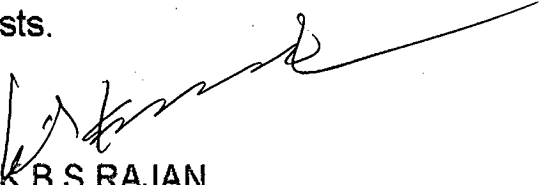
As the DOP&T has clarified that the applicant is entitled for grant of  
1<sup>st</sup> ACP w.e.f. 9.8.1999 to the Lakshadweep Administration vide letter



dated 10.9.2009, this OA can be closed with a direction that further action for grant of ACP and consequential benefits thereof will be taken immediately by respondents and payment made to the applicant within one month from the date of communication of this order.

Accordingly, OA is disposed of. No costs.

  
K NOORJEHAN  
ADMINISTRATIVE MEMBER

  
K B S RAJAN  
JUDICIAL MEMBER

abp